recovery has already been effected and no further investigation is required and also the clean antecedents of the accused, I am inclined to grant bail at this stage.

Hence, accused Vinod is admitted to bail on furnishing a bail bond for a sum of Rs. 10,000/- with one surety of the like amount subject to the following conditions:

(i) he shall participate in further investigation if called for by the IO;

(ii) he shall not threaten the complainant;

(iii) he shall not repeate the offence.

The application is accordingly disposed off.

Copy of the order be given dasti to Ld. Counsel for the accused.

Nothing stated herein shall have affect on the merits of the case.

Bail bonds furnished.

IO/SHO to verify surety & security & file report on **30.08.2021**.

Let the accused be sent to JC till **12.09.2021**.

Tania

(TANIA SINGH)
DUTY MM-II WEST/THC
29.08.2021

Order Copy received.
[signature]
IO- Ne Patj Kumar

Order Copy Received
29/08/2021
[signature]

IN THE COURT OF MS. TANIA SINGH, DUTY MM-II, WEST DISTRICT, TIS HAZARI COURTS, DELHI

State Vs. Vinod
FIR No. 808/2021
PS Punjabi Bagh
U/s 379/411 IPC

29.08.2021

Present: Ld. APP for the state through VC.

Ms. Hiteshi Kakkar and Shri A.S. Khalsa, Ld. counsels for the accused.

IO/HC Pankaj Kumar.

Accused Vinod in person.

Accused produced before me pursuant to arrest in present FIR.

Case diary perused. As per arrest memo accused was arrested on 28.08.2021 at 08:30 PM.

MLC perused. No fresh injury reported.

IO has prayed for 14 days JC.

Bail application has been moved on behalf of the accused. It is stated in the application that accused is working as a guard at the District Park and is falsely implicated in the present case, he was called to the police station and was arrested. It is further stated that accused is suffereing from various ailments and is the sole bread earner of the family, it is prayed that he may be released on bail.

IO in his reply has stated that accused was found in the possession of the case property (Iron Jacks) & he was arrested at the instance of the complainant, therefore, the bail application is opposed. It is further stated that accused has no previous involvement in any other criminal case.

Ld. APP has vehemently opposed the bail application on the ground that accused has been caught red handed with the case property and the case property has been duly identified by the complainant.

Heard. Perused.

Considering the facts and circumstances of the case, the fact that the

Tania

vestigation as & when called for by the IO.

The application is accordingly disposed off.

Copy of the order be given dasti to Ld. Counsel for the accused.

Copy of the order be sent to accused through concerned Jail Superintendent.

Nothing stated herein shall have affect on the merits of the case.

Tania

(TANIA SINGH)
DUTY MM-II WEST/THC
29.08.2021

IN THE COURT OF MS. TANIA SINGH, DUTY MM-II, WEST DISTRICT, TIS HAZARI COURTS, DELHI

State Vs. Ramesh Kumar & Ors.
FIR No. 329/2021
PS Ranjit Nagar
U/s 33/38/58 Delhi Excise Act

29.08.2021

Present: Ld. APP for the state through VC.

Shri Pranay Abhishek, Ld. counsel for the accused.

IO/ASI Jog Ram through VC.

Ms. Harneet Kaur, ld. Remand Advocate.

Vide this order, I shall dispose off the present bail application filed on behalf of the accused Naman. It is stated in the application that accused is a young boy who has been falsely implicated in the present case and the investigation qua accused Naman is almost complee, hence, he be released.

IO has filed his reply wherein it is stated that 10 boxes of illicit liquor has been recovered from the accused and upon arrest he has called himself a 'vegabond' and did not mention his correct address, hence, the bail application is opposed.

Ld. APP has also vehemently opposed the bail application on the ground that the accused did not co-operate in the investigation and the offence is serious in nature.

Heard. Perused.

As per the previous involment report filed by the IO alongwith the reply, accused has no criminal antecendents. Considering the fact that recovery has been effected, no further investigation is required and the fact that co-accused Ramesh Kumar has already been granted bail vide order dated 28.08.2021, **the present application is allowed and accused Naman is admitted to bail on furnishing a bail bond for the sum of Rs. 10,000/- with one surety of the like amount subject to the condition that the bail bond shall be accepted only after the verification of the address of the accused,** and he shall participate in further

Tania

IN THE COURT OF MS. TANIA SINGH, DUTY MM-II, WEST DISTRICT, TIS HAZARI COURTS, DELHI

Challan No. DL6721210829025452

29.08.2021

Present: None.

List the matter on **30.08.2021**.

(TANIA SINGH)
DUTY MM-II WEST/THC
29.08.2021

IN THE COURT OF MS. TANIA SINGH, DUTY MM-II, WEST DISTRICT, TIS HAZARI COURTS, DELHI

State v. Bhola Ram
FIR No. 344/2021
PS Ranjit Nagar
U/s 33(F)/38 Delhi Excise Act

29.08.2021

Present: Ld. APP for the state through VC.
Shri Manu Bhatia, ld. Counsel for the accused.
Accused Bhola with IO ASI Jal Singh.

The accused is produced before me pursuant to his arrest in FIR no. 344/2021.

Case diary perused. As per arrest memo accused is arrested on 29.08.2021 at 02:20 PM. No fresh injury reported.

Prima facie, the grounds are made out for the arrest of the accused. IO requests for 14 days JC for further investigation. Heard.

Let the accused be sent to JC till **12.09.2021**.

Copy of the order be given dasti.

Tania

(TANIA SINGH)
DUTY MM-II WEST/THC
29.08.2021

copy of order Recd
Jal Singh
dt. 29-08-2021

IN THE COURT OF MS. TANIA SINGH, DUTY MM-II, WEST DISTRICT,
TIS HAZARI COURTS, DELHI

State v. Sumit @ Sonu
FIR No. (DD No) 151A
PS Ranhola
U/s 41.1(D)

29.08.2021

Fresh kalandra u/s 41.1(D) CrPC filed.

Present: Ld. APP for the state through VC.
Ms. Harneet Kaur, ld. Remand Advocate.
Accused Sumit @ Sonu with HC Narender.

Accused produced after arrest in the present kalandra. The accused is allegedly involved in 017144/21 PS Nihal Vihar U/s 379 IPC. Arrest memo & MLC perused. No fresh injury reported.

Concerned IO is not present. HC Narender is directed to inform the concerned IO today itself.

Accused be sent to JC till **12.09.2021**.

Kalandra is kept pending and be sent to the concerned court accordingly.

Tania

(TANIA SINGH)
DUTY MM-II WEST/THC
29.08.2021

Rec'd
H.C. Narender No 2406/OD
29/8/21

IN THE COURT OF MS. TANIA SINGH, DUTY MM-II, WEST DISTRICT, TIS HAZARI COURTS, DELHI

State Vs. Md. Mehandi Shah
FIR No. 654/2021
PS Ranholla
U/s 498A/304B/354 IPC & 8 POCSO Act

29.08.2021

Present: Ld. APP for the state through VC,
Shri Kuldeep Choudhary, ld. Counsel for the accused,
Accused Md. Mehandi Shah in person,
IO / SI Anil Kumar,

The accused is presented before me pursuant to his arrest in FIR no. 654/2021.

Case diary perused. As per arrest memo accused is arrested on 29.08.2021 at 01:30 PM. No fresh injury reported.

Prima facie, the grounds are made out for the arrest of the accused. IO requests for 14 days JC for further investigation. Heard.

Accused be produced through VC before the concerned court on **31.08.2021**.

Let the accused be sent to JC till **31.08.2021**.

Copy of the order be given dasti.

Tania

(TANIA SINGH)
DUTY MM-II WEST/THC
29.08.2021

received
29/8/21
SI Anil Kumar
D-3040
PS Ranhola Delhi

IN THE COURT OF MS. TANIA SINGH, DUTY MM-II, WEST DISTRICT, TIS HAZARI COURTS, DELHI

State v. Mohd. Momin
FIR No. 498/2021
PS Moti Nagar
U/s 25/54/59 Arms Act

29.08.2021

Present: Ld. APP for the state through VC.

Ms. Harneet Kaur, ld. Remand Advocate.

Accused Mohd. Momin produced from JC in person.

IO/HC Mukesh Yadav.

The accused is produced in compliance with order of Ld. Duty MM dated 15.08.2021.

Judicial Custody is extended till 11.09.2021.

Now accused be produced through VC on **11.09.2021**.

Copy of the order be given dasti.

TS

(TANIA SINGH)
DUTY MM-II WEST/THC
29.08.2021

Recd all Documents
[illegible]
HC Mukesh Yadav
No 1057/W
PS Moti Nagar

(6)

IN THE COURT OF MS. TANIA SINGH, DUTY MM-II, WEST DISTRICT, TIS HAZARI COURTS, DELHI

eFIR No.017067/2021

PS – Punjabi Bagh

U/s – 379 IPC

State Vs. Gulam Varsi

29.08.2021

Present: Ld. APP for the state through VC.

Shri Ranjeet Singh, ld. Counsel for the accused.

Accused Gulam Varsi produced from PC.

IO/HC Babu Lal.

Accused produced from two days police custody. MLC dated 27.08.2021, 28.08.2021 & 29.08.2021 perused. No fresh injury reported.

Now, IO has moved an application for seeking Judicial Custody of the accused for 14 days. Heard. Perused.

Accused is sent to JC till **12.09.2021**.

TS

(TANIA SINGH)
DUTY MM-II WEST/THC
29.08.2021

Copy of order
Received
HC Babu Lal
No-4824W
29/8/2021

(5)

IN THE COURT OF MS. TANIA SINGH, DUTY MM-II, WEST DISTRICT, TIS HAZARI COURTS, DELHI

State v. Rohit Jaiswal & others
FIR No. 800/2021
PS Punjabi Bagh
U/s 392/411/34 IPC

29.08.2021

Present: Ld. APP for the state through VC.

Shri Ashish Kumar, ld. Counsel for the accused.

Accused Rohit Jaiswal and Sanjeev Kumar in muffled face with IO HC Sanjeev Kumar.

The accused is produced before me pursuant to his arrest in FIR no. 800/2021.

Case diary perused. As per arrest memo accused is arrested on 28.08.2021. No fresh injury reported.

Prima facie, the grounds are made out for the arrest of the accused. IO requests for 14 days JC for further investigation. Heard.

Let the accused be sent to JC till **11.09.2021**.

Copy of the order be given dasti.

TS
(TANIA SINGH)
DUTY MM-II WEST/THC
29.08.2021

Received
P.S. P. Bagh
29-08-21

(4)

IN THE COURT OF MS. TANIA SINGH, DUTY MM-II, WEST DISTRICT, TIS HAZARI COURTS, DELHI

State v. Saurabh
FIR No. 807/2021
PS Punjabi bagh
U/s 380/411 IPC

29.08.2021

Present: Ld. APP for the state through VC.

Shri Puran Kumar, ld. Counsel for the accused.

Accused Saurabh with IO HC Pankaj Kumar.

The accused is presented before me pursuant to his arrest in FIR no. 807/2021.

Case diary perused. As per arrest memo accused is arrested on 28.08.2021 at 09:00 PM. No fresh injury reported.

Prima facie, the grounds are made out for the arrest of the accused. IO requests for 14 days JC for further investigation. Heard.

Let the accused be sent to JC till **11.09.2021**.

Copy of the order be given dasti.

Tania

(TANIA SINGH)
DUTY MM-II WEST/THC
29.08.2021

Copy Rcvd

HC Pankaj

(2)

IN THE COURT OF MS. TANIA SINGH, DUTY MM-II, WEST DISTRICT, TIS HAZARI COURTS, DELHI

State Vs. Ramesh Kumar & Ors.
FIR No. 329/2021
PS Ranjit Nagar
U/s 33/38/58 Delhi Excise Act

28.08.2021

Present: Ld. APP for the state through VC.

Shri Pranay Abhishek, Ld. counsel for the accused.

IO/ASI Jog Ram through VC.

Ms. Harneet Kaur, ld. Remand Advocate.

Verification report received. As per which the address of the surety has been verified and the RC of the security has also been verified online and same is found to be in the name of the surety, hence, bail bonds are verified. Same are accepted.

Phone number of the accused and surety be taken on record including the address where the accused will be staying during the period of bail.

Accused Ramesh Kumar Pandey is directed to be released if not required in any other case.

Original RC be retained on record. Necessary robkar be issued.

Release warrant be prepared. Copy of the order be sent to the concerned Jail Superintendent alongwith release warrants.

At request, copy of the order be given dasti to ld. Counsel.

Tania

(TANIA SINGH)
DUTY MM-II WEST/THC
29.08.2021

(3)

IN THE COURT OF MS. TANIA SINGH, DUTY MM-II, WEST DISTRICT, TIS HAZARI COURTS, DELHI

State Vs. Sameer Khan
FIR No. 0270/2021
PS Patel Nagar
U/s 392/411/34 IPC

29.08.2021

Fresh chargesheet filed. Let it be checked and registered by the concerned court.

Present: Ld. APP for the state through VC.

IO/ASI Bajrang.

Accused in JC.

Put up for consideration before the concerned court on **31.08.2021**.

Tania

(TANIA SINGH)
DUTY MM-II WEST/THC
29.08.2021

IN THE COURT OF MS. TANIA SINGH, DUTY MM-II, WEST DISTRICT, TIS HAZARI COURTS, DELHI

State Vs. Pintu
FIR No. 651/2021
PS Ranholla
U/s 376 IPC & 6 POCSO Act

29.08.2021

Present: Ld. APP for the state through VC.
Accused Pintu alongwith SI Sapna in person.
Ms. Harneet Kaur, ld. Remand Advocate.

The accused is presented before me pursuant to his arrest in FIR no. 651/2021.

Case diary perused. As per arrest memo accused is arrested on 29.08.2021. No fresh injury reported.

Prima facie, the grounds are made out for the arrest of the accused. IO requests for 14 days JC for further investigation. Heard.

Accused be produced through VC before the concerned court on **31.08.2021**.

Let the accused be sent to JC till **31.08.2021**.

Copy of the order be given dasti.

Tania
(TANIA SINGH)
DUTY MM-II WEST/THC
29.08.2021

Received
All documents original & copy
Sapna
29/08/21
SI Sapna
PS Ranholla